

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S VAXTEX COTFAB LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Vaxtex Cotfab Limited</b>
2.	Date of incorporation of corporate debtor	26.12.2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L51109GJ2005PLC076930
5.	Address of the registered office and principal office (if any) of corporate debtor	J-03 (GF to 4th Floor) Tejendra Arcade, Nr. Ganjfarak Mill Compound, Nr. Rakhial Char Rasta Rakhial, Ahmedabad City, Gujarat, India, 380023
6.	Insolvency commencement date in respect of corporate debtor	04.01.2024 (Order received on 06.01.2024)
7.	Estimated date of closure of insolvency resolution process	04.07.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>CA. Sunil Kumar Kabra</b> <b>IBBI/IPA-001/IP-P01011/2017-18/11662</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address: 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007;</b> Email Id: jlnusco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in Sl. 9; Email Id.: cirp.vcltd@gmail.com
11.	Last date for submission of claims	<b>Saturday, 20.01.2024</b>
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Vaxtex Cotfab Limited on 04.01.2024 (Order received on 06.01.2024).


The creditors of M/s Vaxtex Cotfab Limited are hereby called upon to submit their claims with proof on or before Saturday, 20.01.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 08.01.2024**

**Place: Surat**

  
**CA. Sunil Kumar Kabra**  
Interim Resolution Professional

